

GAHC010118412020



WWW.LIVELAW.IN

THE GAUHATI HIGH COURT
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

Case No. : PIL/53/2020

TANMAY JYOTI MAHANTA

S/O SRI D.C. MAHANTA, R/O UTTAR PUB GEETA NAGAR, ZOO NARANGI
ROAD, NEAR GITAMANDIR PETROL PUMP, GUWAHATI-20, DIST. KAMRUP
(M), ASSAM

VERSUS

THE STATE OF ASSAM AND 3 ORS.

REP. BY THE CHIEF SECRETARY, GOVT.OF ASSAM, DISPUR, GUWAHATI-
781006

2:THE COMMISSIONER AND SECRETARY

HOME AND POLITICAL DEPTT. GOVT. OF ASSAM

DISPUR

GUWAHATI-781006

3:THE COMMISSIONER AND SECRETARY

TO THE GOVT. OF ASSAM

HEALTH AND FAMILY WELFARE DEPTT. DISPUR

GUWAHATI-781006

4:THE DIRECTOR GENERAL OF POLICE

STATE OF ASSAM WWW.LIVELAW.IN
ULUBARI
GUWAHATI-781007
KAMRUP (M) ASSA

Advocate for the Petitioner : MR D DAS

Advocate for the Respondent : SC, HEALTH

BEFORE

HON'BLE THE CHIEF JUSTICE MR. SUDHANSHU DHULIA

HON'BLE MR. JUSTICE ACHINTYA MALLA BUJOR BARUA

21.01.2021

(Sudhanshu Dhulia, CJ)

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Heard Mr. P.P. Dutta, learned counsel for the petitioner. Also heard Mr. D. Saikia, learned senior Standing Counsel, Government of Assam for the respondents.

The present Public Interest Litigation was filed before this Court where the petitioner had raised the concern about the rapid spread and increase in the number of COVID-19 infected cases in the State of Assam since 31st March, 2020, when the first case was detected.

This Court had taken cognizance of the matter and from time to time had passed certain directions in the case. Today, however, we can take a judicial notice of the fact that the present situation in the State of Assam as far as COVID-19 pandemic is concerned, is much better. There is also a fall in the daily cases of infection and other parameters also suggest that the situation is in control, and the State of Assam fares comparatively better, if we make an All India comparison.

Mr. P.P. Dutta, learned counsel for the petitioner has also very fairly stated that this is indeed the case in the State of Assam.

This, however, does not mean that our guards should be laid down. It is made

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absolutely clear that all the guidelines given by the Ministry of Health and Family Welfare, Government of India in this area, shall continue to be strictly implemented.

In view of this admitted position, we do not feel that any further monitoring is required in the matter.

This PIL accordingly stands closed.

JUDGE

CHIEF JUSTICE

Comparing Assistant

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